

**GOVERNMENT OF INDIA
AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMEOPATHY (AYUSH)
LOK SABHA**

UNSTARRED QUESTION NO:949

ANSWERED ON:28.11.2014

PRACTICE OF ALLOPATHY BY HOMOEOPATHY DOCTORS

Patil Shri Kapil Moreshwar

Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMEOPATHY (AYUSH) be pleased to state:

(a) whether the Union Government has taken note of the proposed scheme chalked out by the Government of Maharashtra which permits homoeopathy practitioners to prescribe allopathic medicines after one year of special training;

(b) if so, the details thereof along with the reaction of the Union Government thereto;

(c) whether the Union Government proposes to introduce a similar training module on all India basis to overcome the shortage of allopathic doctors; and

(d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (SHRI SHRIPAD YESSO NAIK)

(a) & (b): Yes, the State Government of Maharashtra vide Notification dated 25th June, 2014 has amended the Maharashtra Medical Homoeopathic Practitioner's Act, 1965, enabling the Homeopathic practitioners to practice allopathy after passing the Certificate Course in Modern Pharmacology approved by the State Government.

The said amendment has been challenged by Indian Medical Association, Pune Branch in Hon'ble High Court at Mumbai vide W.P.No.7847/2014, and Maharashtra Medical Council has also filed vide W.P.No. 2297/2014 against the same. In both the cases, the Central Council of Homoeopathy (CCH), the statutory Regulatory body of the Ministry of AYUSH is a party respondent. However, the Ministry of AYUSH is not a respondent in the aforementioned cases. The matter is subjudice.

(c): At present, no such proposal is under consideration.

(d): As per the Hon'ble Supreme Court's order dated 8.10.1998 in Dr. Mukhtiar Chand & Ors vs The State Of Punjab & Ors, the right to practice modern scientific medicine is applicable to the practitioners registered in the State Medical Register, which is governed by the concerned State Government. Therefore, allowing practice of allopathy system by homoeopathic practitioners is within the domain of respective State Government.